

State Vs Nazeem
FIR No. 223/2015
Under Section 302 IPC
PS Jama Masjid

25.09.2020

Present: Ld. Addl. PP for State.
Sh. Sachin Jain, Ld. LAC for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant namely Nazeem for grant of interim bail for a period of 45 days on the basis of minutes of meeting dated 18.05.2020 of High Powered Committee.

Perusal of record shows that accused/applicant was arrested on 28.12.2015 and he is in custody since then i.e. for the last about 05 years. No previous conviction/involvement has been alleged/proved against accused/applicant. The conduct of accused/applicant is satisfactory in jail.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall surrender before concerned Jail Supdt on expiry of period of interim bail.

Application stands disposed of accordingly.

dl
25/9/2020
dl

:2:

Copy of order be sent to the concerned Jail Supdt for compliance.

Copy of order be given dasti to Ld. LAC for accused/applicant.

DL
25/9/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.09.2020

State Vs Afroz Alam
FIR No. 218/2018
Under Section 22/29 NDPS Act and 63/65 Copyright Act
PS Crime Branch

25.09.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for release of jamatalashi articles.

IO in his report has stated that he has no objection if jamatalashi articles of accused/applicant are returned to accused/applicant.

In view of aforesaid facts and circumstances, it is hereby ordered that jamatalashi articles of accused/applicant be released to him.

Application stands disposed of accordingly.

Copy of order be given dasti to counsel for accused/applicant.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.09.2020

State Vs Prem Singh
FIR No. 143/2019
Under Section 302/304-B/498A/201/34 IPC
PS Wazirabad

25.09.2020

Present: Ld. Addl. PP for State.
Sh. Sachin Jain, Ld. LAC for accused/applicant.

Heard, Perused.

Present application has been filed on behalf of accused/applicant namely Prem Singh for grant of interim bail for a period of 45 days on the basis of minutes of meeting dated 20.06.2020 of High Powered Committee.

Submissions on said application heard. Record perused.

Perusal of record shows that accused/applicant Prem Singh was arrested on 16.09.2019. Present case is pertaining to Section 302/304B/498A/201/34 IPC. Allegations against accused/applicant are of very serious nature. Trial of the case is at very initial stages and even charge has not been framed. As per prosecution case, there is possibility of murder of deceased by accused persons. The body of deceased was cremated in a hurried manner without informing family members of deceased.


Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of

dl
25/9/2020

:2:

interim bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to counsel for accused/applicant.


25/9/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.09.2020

State Vs Faizan
FIR No. 356/2019
Under Section 302/34 IPC
PS Sarai Rohilla

25.09.2020


Present: Ld. Addl. PP for State.

Sh. Mohd. Saleem, Ld. Counsel for accused/applicant.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Arguments on said application heard. Record perused.

Ld. Counsel for accused/applicant argued that accused/applicant was arrested on 26.11.2019 and he is in J/c since then. There is a delay of about one month in registration of present FIR. The main accused has already been granted interim bail by Link Court. It is further submitted that no weapon was used in the commission of offence and there is no injury mark on the body of the deceased as per MLC prepared by concerned doctor. It is further submitted that there is no direct evidence against accused/applicant and the entire prosecution case is based on circumstantial evidence. It is further submitted that no previous conviction/involvement has been alleged against accused/applicant. The pandemic of COVID-19 has assumed alarming proportions. Accused/applicant himself surrendered in concerned PS. As per statement of PW Mukeem,


25/9/2020

:2:

accused/applicant merely caught hold of deceased and he had not inflicted any injury to accused/applicant. Ld. Counsel has also relied upon a case titled as Sanjoy Kumar Dass Vs State of West Bengal 2000 VI AD (SC) 83.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, accused/applicant along with co-accused persons murdered his own brother as there was some dispute regarding partition of properties. As per statement of PW Mukeem, accused/applicant had caught hold of deceased from back whereas co-accused was holding collar of deceased. The trial of case is at very initial stages and even charge has not been framed. Possibility of tampering with the evidence/witnesses and fleeing away from the process of law cannot be ruled out at this stage. Statement of material/public witnesses is yet to be recorded in court. The judgment/case upon which reliance has been placed by Ld. Counsel for accused/applicant has no applicability to the facts and circumstances of the present case as facts and circumstances of the present case are very much different from said case.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of

dl
25/9/2020

:3:

bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to counsel for accused/applicant.

dl
25/9/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.09.2020

State Vs Deepak Rajput alias Guddu
FIR No. 170/2020
Under Section 392/397/34 IPC
PS Nabi Karim

25.09.2020

Present: Ld. Addl. PP for State.
Sh. Manish Sharma, Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant argued that accused/applicant was arrested on 13.06.2020 in this case. Accused/applicant has been falsely implicated in this case and the whole prosecution story is nothing but a bundle of lies. It is further submitted that accused/applicant is having absolutely clean antecedents and is not a previous convict. It is further submitted that after registration of present FIR, accused/applicant again lodged a complaint regarding theft of his mobile phone.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application. Ld. Addl. PP for State argued that the complainant/victim was robbed by accused/applicant along with co-accused persons of Rs. 10,000/- and his mobile phone. Accused persons were armed with knife at the time of commission of offence in

dl
25/9/2020

:2:

question.

I have duly considered the rival submissions. I have perused the record carefully.

Allegations against accused/applicant are of very serious nature. The trial of the case is at very initial stages and even charge has not been framed. Statement of complainant/victim is yet to be recorded in court. Possibility of tampering with the evidence/witnesses and fleeing away from the process of law cannot be ruled out at this stage. As per report filed by IO, accused/applicant is a habitual offender and previously also he was involved in four other cases of similar nature.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.09.2020